

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.405

Excise Appeal No. 86207 of 2015

(Arising out of Order-in-Appeal No. 17/RN/COMMR/MII/14-15 dated 28/02/2015
passed by the Commissioner of Central Excise, Mumbai-II)

M/s Bharat Petroleum Corporation LtdAppellant

VERSUS

Commissioner of Central Excise,Respondent
Mumbai-II

APPEARANCE:

None for the Appellant

Shri Sanjay Hasija, Superintendent Authorised Representative for the
Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR. C.J. MATHEW, MEMBER (TECHNICAL)

FINAL ORDER NO. 86065 / 2020

Date of Hearing: 22.12.2020

Date of Decision: 22.12.2020

Per: C.J. Mathew

This appeal is listed pursuant to the application by the Revenue. In the above appeal, the appellant had approached the Government under SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019. After necessary scrutiny, they were issued discharge certificate under SVLDRS-4 Form, which is placed on file. Consequently, the appeal is disposed off.

(Dictated and pronounced in open court)

(D.M. Misra)
Member (Judicial)

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(C.J. Mathew)
Member (Technical)